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## Assam Rifles (Amendment) Act, 1951

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## Assam Rifles (Amendment) Act, 1951

An Act to amend the Assam Rifles Act, 1941BE it enacted by Parliament as follows:-

### 1. Short Title :-

This Act may be called the Assam Rifles (Amendment) Act, 1951.

## 2. Amendment Of Section 2, Act V Of 1941 :-

In section 2 of the Assam Rifles Act, 1941 (hereinafter referred to as the principal Act), to clause (4) the following words shall be added at the end, namely:---

"and a non-combatant appointed as such, whether before or after the commencement of the Assam Rifles (Amendment) Act, 1951;"

# 3. Substitution Of New Section For Section 5, Act V Of 1941. For Section 5 Of The Principal Act, The Following Section Shall Be Substituted, Namely:

"5.Classes and rank. (1) There may be all or any of the classes of riflemen specified in the table hereunder, namely:

#### **TABLE**

Combatants Non-combatants

- (I) Subadars-Major. (I) Hospital attendants.
- (ii) Subadars. (ii) Cooks.
- (iii) Jemadars and Transport Jemadars. (iii) Water-carriers.

- (iv) Havildars-Major. (iv) Cart-men
- (v) Havildars and Dafadars. (v) Range-warders.
- (vi) Nalbands. (vi) Barbers
- (vii) Naiks (vii) Washermen.
- (viii) Lance Naiks. (viii) Sweepers.
- (ix) Buglers, riflemen and mule drivers. and such grade in each class as the Central Government may from time to time direct.
- (2) The persons specified in column 1 of the table in sub-section
- (1) shall take rank in the order mentioned in that column."

# 4. Amendment Of Section 8, Act V Of 1941. At The End Of Section 8 Of The Principal Act, The Following Explanation Shall Be Inserted, Namely:

"Explanation. For the purposes of this section, every noncombatant shall be deemed to be below the rank of a naik."

### 5. Amendment Of Schedule To Act V Of 1941 :-

In paragraph 2 of the Schedule to the Principal Act, after the words and bracket "motor driver,", the words "or as a hospital attendant, cook, water-carrier, cart-man, range-warder, barber, washerman or sweeper" shall be inserted.